

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 853/2024

IN THE MATTER OF :

SUMIT SAINIAPPLICANT

VERSUS

BURMA BOARDSRESPONDENT

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Place: New Delhi

Date: 21.10.2024

FILED BY:



(GAURAV AGARWAL)

Advocate for Respondent No.1

GRV LEGAL
Advocates and Legal Consultants
O-703, Aditya Mega City,
VaibhavKhand, Indirapuram,
Ghaziabad, U.P. NCR- 201014
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and is stored in bags and then used for filling of low-lying areas. The record of the same is not maintained because wood ash generated from the wood waste is not saleable or useable material and the said wood ash is taken away by the local farmers for filling and levelling purpose. Hence, the wood ash is disposed accordingly.

5. That as the wood ash generated is not usable by the Respondent herein, the same is stored in gunning bags said bags are thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a separate product, separate/individual record is not kept of its disposal to the locals.
6. That with respect to the nature and adequacy of plantation carried out it is submitted that the Respondents have planted abundant trees/plants in the premises. The HSPCB is not correct in submitting in the report that adequate plantation is not done
7. That so far as the NOC from the State Ground Water Authority is concerned, the Respondents have the NOC valid up to 27.08.2023 and the renewal of the same was applied before the expiry of the earlier NOC. However, the said application is pending disposal and there is no objection/defect notified in the said application.
8. That it may be pertinent to mention that the Respondent is a manufacturing unit engaged in the present industry since past more than 17years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the

event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

VivekGolecha
Partner, Burma Boards
Respondent

Through


(GAURAV AGARWAL)

Advocate for Respondent No.1

GRV LEGAL

Advocates and Legal Consultants

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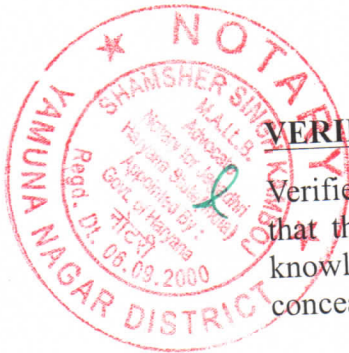
AFFIDAVIT

I, VIVEK GOLECHA, aged about 37 years, S/o Sri Binod Golecha, R/o House NO C-6/334, Srivas, Savanpuri, Main Road, Opposite Hotel Sapphire, Jagadhri, District Yamunanagar, Harayana 135003, do hereby state on solemn affirmation as under:

1. That the deponent is the partner of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 10 and and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.

Solemnly affirmed on this 15th day of Oct, 2024 at Yamunanagar, Harayana.

Vivek Golecha
DEPONENT



VERIFICATION

Verified at Yamunanagar, Harayana on this 15th day of Oct, 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Vivek Golecha
ATTESTED
SHAMSHER SINGH KAMBOJ
M.A.L.L.B.
Advocate
15/10/24
NOTARY JAGADHRI
YAMUNA NAGAR

Vivek Golecha
DEPONENT